

2253

2254

LOK SABHA

Monday, 12th December, 1955.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11.58 A.M.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

- (1) Supplementary Statement No. III, Tenth Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 48].
- (2) Supplementary Statement No. IX, Ninth Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 49].
- (3) Supplementary Statement No. XIII, Eighth Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 50].
- (4) Supplementary Statement No. XXIII, Sixth Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 51].
- (5) Supplementary Statement No. XXVIII, Fifth Session, 1953 of Lok Sabha. [See Appendix IV, annexure No. 52].
- (6) Supplementary Statement No. XXXVIII, Third Session, 1953 of Lok Sabha. [See Appendix IV, annexure No. 53].

(7) Supplementary Statement No. XXXVI, Second Session, 1952 of Lok Sabha.

[See Appendix IV, annexure No. 54]

(8) Supplementary Statement No. XXXIV, First Session, 1952 of Lok Sabha.

[See Appendix IV, annexure No. 53].

MESSAGE FROM RAJYA SABHA.

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Bar Councils (Validation of State Laws) Bill, 1955, which has been passed by the Rajya Sabha at its sitting held on the 8th December, 1955."

BAR COUNCILS (VALIDATION OF STATE LAWS) BILL

Secretary: Sir, I lay the Bar Councils (Validation of State Laws) Bill, 1955, as passed by Rajya Sabha, on the Table of the House.

CONSTITUTION (EIGHTH AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Mr. Speaker: Before the hon. Law Minister begins I should like to have the time table settled about this Bill. I think so far as the consideration motion is concerned, the matter was substantially debated for nearly two hours on this very Bill practically. When I say on this very Bill' I am not

[Mr. Speaker]

conceding or denying as to whether the Bill is identical or not. So let it not be taken that I am giving my ruling or expressing an opinion on that part of the question. The point involved in this Bill has been sufficiently debated and it will be better, to my mind, if this motion for consideration is put to the House without any further debate, if possible, and then more time may be taken for the clause reading—I do not say clause-by-clause because there is only one clause. I find there are some amendments and more time will be required to debate the amendments. Now, what is of substantial importance is not the general principle of the Bill but the amendments. This is merely a suggestion and I am prepared to go by the wishes of the House. I make this suggestion particularly because, as I have been saying during the last week, we are running against time; that is the point. So, if the House agrees we might go straight to voting. If it wants some time, some time may be fixed but more time should not be taken.

12 NOON

Dr. Lanka Sundaram (Visakhapatnam): Sir, there are two amendments given notice of regarding reference of this Bill to a Select Committee. Will your suggestion cover these two amendments also? It will be rather difficult, Sir.

Mr. Speaker: The two amendments are practically the same seeking to refer the Bill to a Select Committee. Last time the motion was for reference of the Bill to a Select Committee, but if hon. Members require some time to say as to why the Bill should be referred to a Select Committee I have no objection to that. In fact, I am treating the consideration motion and the amendments together; I am not treating them separately.

Dr. Lanka Sundaram: In view of the decision relating to suspension of rules, is it your decision that these two amendments are out of order and they cannot be taken up?

Mr. Speaker: They can be taken up now.

Shri Kamath (Hoshangabad): Sir, you have very wisely ruled that this Bill may or may not be identical with the other Bill which was thrown out last time. The House is aware that 4 hours were allotted for the other Bill: 2 hours before reference to the Select Committee and 2 hours after that. So, the minimum time that should be allowed is 2 hours even on that basis. But, we cannot wholly forget or lose sight of the fact that this is a new Bill for all practical purposes, and in spite of the ruling given it is a new Bill before us. Therefore, we have again to consider whether it should or should not be referred to a Select Committee. It is an important Bill seeking to amend the Constitution of India and the Government or the Treasury Benches are seeking to deviate, depart from all conventions set up not only here but in all democratic countries, by not referring the Bill to a Select Committee. In some countries, I am aware, the Bill even goes before the country, but I do not want to take up that question just now. Here this elementary procedure of referring the Constitution Amendment Bill to a Select Committee is being violated without much ado. I would therefore suggest that the minimum time that should be allowed for this Bill should be 3 hours and I would be happy if it can be allowed 4 hours. But in any case because a motion for reference to a Select Committee is standing here in my friend Shri V. G. Deshpande's name and also my name that will itself take sometime I am sure. I want to put forward certain arguments as to why it should go to a Select Committee. Therefore, I would request you that not less than 3 hours and if possible 4 hours should be allowed for discussion and for passing of this important Constitution, Amendment Bill.

Mr. Speaker: What I have understood is that the hon. Member means 4 hours in all including the third reading and passing of this Bill.

Shri Kamath: Yes.

Mr. Speaker: Well, I am entirely, as I said, in the hands of the House, and I only expressed what I felt. It will be a repetition of the same arguments again that we had on the last occasion on the motion for reference of the Bill to the Select Committee. I should like to avoid repetition of the same debate which has taken place only very recently. In so far as the hon. Member wants time to impress upon the Members the need of referring the Bill to a Select Committee I am prepared to give him some time. He is entitled to have it and it is no question of my being prepared only. But, if I may remind the hon. Members of the history, when the motion first came I had suggested—I believe the hon. Law Minister also stated—that if this Bill goes straight to the consideration and clause reading it cannot be taken or should not be taken as a precedent that any Bill for amendment of the Constitution will necessarily go straight through those stages without a reference to the Select Committee. I believe he also conceded that ordinarily a Bill for amending the Constitution should go to a Select Committee. In the background of this I do not know whether any farther time is necessary for debating the consideration motion and the amendments; by amendments I mean those seeking a reference to a Select Committee. However, the hon. Member is entitled to have some time; I quite agree.

Now, if it be 4 hours in all inclusive of the time taken for the divisions I do not know how we shall divide the time because there will be, to my mind, at least 3 divisions: one on the motion for reference to a Select Committee, one on the consideration motion and one on the clause. There will be one more at the final stage for passing and that makes 4 divisions in all. So some time will have to be reserved for that. Therefore, if we put in about half an hour for consideration motion and the amendments seeking a reference to a Select Committee that will give some time for hon. Members to say as to why this Bill should be referred to a

Select Committee. The hon. Members may state their reasons very shortly in the background which I have stated because that is not a very controversial point.

Shri Kamath: I perfectly understand you, Sir.

Mr. Speaker: Then, out of the remaining about 2 hours may be set aside for the clause reading with amendments. Let there be more scope for the amendments and the rest of the time will be for the divisions. This is what I am proposing but I am entirely in the hands of the House. May I know the mind of the Government on the suggestion I have made?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We abide by whatever procedure you lay down on this matter Sir.

Shrimati Renu Chakravarty (Basirhat): May I seek a point of clarification, Sir? There are some rather important points which we could have considered in the Select Committee. For instance, very important changes are going to take place in certain Part C States that have no legislatures and we want that there should be some scope, whether in a Select Committee—I am not pressing for that point—or at some other stage, where we can have an informal discussion with the Minister concerned and where we would be quite clear as to whether they would be prepared to accept the proposition that at least the electoral colleges of these Part C States which have no legislatures should be consulted just as those that have legislatures in Part A and B States have the right of letting the Government know what is their opinion. In that sense I want to know whether there was any scope for an informal discussion or would it be that we would just move our amendments and the amendments would be considered on merits? Very probably most of our amendments are generally considered as "Noes". That is why I want to know what will be the procedure.

Bill

Mr. Speaker: The procedure will depend upon what the Members decide it to be. Everybody knows the object of the Bill. But I cannot say what the mind of the hon. Law Minister is as to whether the suggestion about having the opinions of electoral colleges is acceptable to him or not. So far as the informal discussion is concerned I should prefer that, but I do not know how we can spare the time for it now.

Shri N. C. Chatterjee (Hooghly): If I may remind you, Sir, when the Business Advisory Committee met I think you were good enough to make a suggestion that it may be communicated to the House that there may be a hiatus after formal introduction and the disposal of the motion for reference to a Select Committee. So, if we can get even a couple of hours we may legitimately utilise that in informal consultations with the Law Minister and if he accepts some of our views that may shorten the debate. That may be more fruitful because with regard to this amendment of the Constitution we are anxious that the hon. Minister should know our minds and let there not be a mere Party approach to this measure. Some of our points of view should also be considered.

Mr. Speaker: I should like to know the mind of the Government.

The Minister of Home Affairs (Pandit G. B. Pant): So far as Part C States which have legislatures are concerned, we will certainly refer the Bill to them and seek their advice also. So far as Part C States without legislatures are concerned, we will send the Bill to the local administrations and advise them to consult the electoral college members, if it can possibly be managed. I am not in a position to say more. But, if it is feasible, I would ask them to do so. They have their advisers and they will certainly be consulted. We want the opinion of everybody whose opinion can be got. We want to be benefited by the advice of all those who are in a position to help us.

Shri Biren Dutt (Tripura West): There are some recommendations proposing the merger of Tripura and also about Manipur. Can we have an assurance that the Commissioner will be asked to consult the electoral colleges in these places?

Pandit G. B. Pant: I have not been able to understand the point.

Mr. Speaker: The substance of the hon. Member's question is whether in Manipur and Tripura where there are electoral colleges, the Commissioner would be instructed to call them and take their advice and opinion.

Pandit G. B. Pant: We will advise the Chief Commissioner to make an endeavour to ascertain the opinion of the members of the electoral colleges also.

Mr. Speaker: Now the question is about some time being given for the informal discussion between the adoption of this motion—consideration motion—and the taking up of the clause-by-clause reading. I do not know whether the House will be able to spare sometime for this today. I suggest that we may take up the consideration motion and after it is adopted by the House, we may take the remaining portion tomorrow. Will that be convenient for the Government?

Shri Jawaharlal Nehru: That will be convenient. That would mean that it will be taken up roughly at 12 O'clock tomorrow, and finished by 2 O'clock.

Mr. Speaker: Of course two hours will be devoted for that; but we cannot take the vote before 3 O'clock.

Pandit G. B. Pant: We can start at 1 O'clock and finish at 3.

Shri Jawaharlal Nehru: I think it would be much better to have it from 12 to 2.

Dr. Lanka Sundaram: You will recall that when the Andhra State Bill was taken up, a similar situation arose and it was resolved in a very

happy manner, if I am permitted to say so. At that time, the motion for reference to a Select Committee was not agreed to—I had a motion, I remember. The then Home Minister, Dr. Katju, called on all of us from either side of the House to submit their amendments for informal discussions. So, if you are agreeable, there can be a short adjournment after the first stage of discussion for an hour or two and informal discussions may be held.

Mr. Speaker: That is exactly what I am suggesting. I am suggesting that this consideration motion may be put through and we can adjourn the next stage for tomorrow. It will give ample time to the hon. Members and also to Government

Shri Jawaharlal Nehru: If I may say so with respect, that is a very suitable suggestion; but the only thing I would like to add is that this might be taken up rather early tomorrow. The Bill can be discussed and disposed of by 2 O'clock.

Mr. Speaker: We will take it up early tomorrow, but the difficulty will be that voting is going to be taken by going into the lobbies. Our convention is that between 1 and 2-30, we do not take vote in the lobbies but the discussion on the Bill can go on.

Shri Bansal (Jhajjar-Rewari): My suggestion is that the question Hour may be dispensed with.

Mr. Speaker: No, no. That point has now been practically decided.

Pandit G. B. Pant: May I submit that if you inform hon. Members now that voting will take place on this motion at a particular hour, say, 2 O'clock tomorrow, the convention need not come in the way. Ordinarily, when they have no intimation hon. Members are not expected to be here necessarily between 1 and 2-30. But when the House is informed in time, there need be no embarrassment to anybody on that question. It will suit all.

Mr. Speaker: The suggestion is that the lunch may be suspended. I take it that the House is agreeable to it. So, we can go straight to voting tomorrow at 2 O'clock. Let us now be clear about the programme. Even after this arrangement, do Mr. Kamath and Dr. Lanka Sundaram want their motions to be discussed?

Shri Kamath: Yes.

Mr. Speaker: Then I think it is no use making this arrangement. I will give the hon. Member ten minutes....

Dr. Lanka Sundaram: I have no motion in that case.

Shri Kamath: May I point out another aspect of this matter? So far as the availability of time is concerned, may I request that the Hindu Succession Bill, which is not going to be disposed of this session, may be postponed to the next session?

Mr. Speaker: We cannot settle this question in a big House like this, because all the implications of this postponement have to be taken into consideration. The only point is this. As it now stands, if he is agreeable to an informal committee where the hon. Members can put forward their views, I do not see any point in any Member insisting on a motion that the Bill be referred to a Select Committee. Dr. Lanka Sundaram has already said that he has no motion after this arrangement is made. It is only Mr. Kamath who wants....

Shri V. G. Deshpande (Guna): I have also got a motion. I think that in view of this arrangement, it is possible to have a Select Committee for this purpose.

Mr. Speaker: It is not for him to go into that question. The arrangement is that after the adoption of the consideration motion, the hon. Law Minister and if necessary, the hon. Home Minister also, may meet informally, not a committee consisting of only a few Members who are appointed by this House but all the Members who are interested in this, and have a free discussion. After that, such of

[Mr. Speaker]

the amendments as may be required to be made be discussed and dealt with tomorrow when we take the reading of the clauses. That is the arrangement.

Shri Kamath: Will we be able to meet the hon. Minister at any time during the day or later?

Mr. Speaker: Certainly, of course, you can meet him any time during the day.

Pandit G. B. Pant: I am free during the day or the night. I am prepared for both.

Mr. Speaker: It what time would the hon. Minister meet the Members informally?

Shri Biswas: I am free. I am at their disposal; any time they like.

Shri Jawaharlal Nehru: I would suggest, perhaps, if it would be convenient to the Members, they may meet immediately after the House rises at Five.

Shri Kamath: The House rises at Six to-day.

Mr. Speaker: The House rises at Six.

Shri Kamath: We cannot go out when the House is sitting.

Mr. Speaker: Say, at Six o'clock.

Shri Jawaharlal Nehru: Five minutes after Six.

Mr. Speaker: We agree that such of the Members who take an interest will meet informally the Law Minister at 6 o'clock.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): In the Central Hall.

Mr. Speaker: Yes. In the Central Hall.

I take it therefore that Shri V. G. Deshpande is not keen to move his motion.

Shri V. G. Deshpande: No.

Shri Kamath: Nor do I in that case.

Mr. Speaker: It is so good of Shri Kamath.

Dr. Lanka Sundaram: In view of the happy compromise on this important Bill, may I have it from you on record that this does not constitute a precedent for any future Constitution Amendment Bills?

Mr. Speaker: I need not discuss how far it would be proper to make a statement of that type. I have no objection to make a statement that this should not be treated as a precedent. That is very clear. It includes even that the informal discussion procedure will also not be a precedent. We will bear it in mind.

Now, the only course is that I put the motion to the vote of the House but adjourn further consideration of it.

The Minister of Defence Organisation (Shri Tyagi): On a point of order. I want to get one matter clarified. I noticed that last time also when such votes were taken, the procedure prescribed for a division was adopted. I want to know whether on this occasion when the votes are taken on the consideration motion, it is according to some rules that we should strictly adhere to the procedure which is prescribed for a division alone. I would object to the two minutes' restriction. As there are no rules for a voting of this nature, in which the numbers are to be counted. I would suggest that in such cases, instead of for two minutes, the bell may ring for three minutes or so; you may decide.

Mr. Speaker: I believe the suggestion will be duly considered by the Rules Committee. I quite see the force of the argument. I believe in Bombay it was three minutes. But somehow or other, it was two minutes here, and it has been carried on from olden times. But till the Rules Committee revise the rules, it will be only two minutes.

Shri Tyagi: We are proceeding without rules in this matter.

Mr Speaker: Not without rules; the House does not proceed without rules.

Shri Joachim Alva (Kanara): May I have a clarification regarding one aspect of the 'bell ruling'. Is the sound of the bell heard in the farthest limit of the entire House of Parliament so that Members could rush in from there?

Mr. Speaker: If the hon. Members read the rules carefully, they will find that the ringing of the bell is not at all a necessity. The rules provide that the moment a motion is put to vote, and a division is called for, the doors shall be kept open for two minutes, and thereafter automatically closed, without any ringing of the bell.

Shri Gadgil (Poona Central): Ringing the bell is only a concession.

The Lok Sabha divided: Ayes 345; Noes 1

Mr. Speaker: This is no doubt hard sometimes. But this was done intentionally, because by experience it has been found that sometimes the bell in a particular room is not in order, or sometimes the current fails and the bell does not ring. And we do not want to give any Member an opportunity to raise a point of order again, saying 'Sir, the bell was not rung'.

Now, if this suggestion is accepted, a point may come that the bell was not audible. So, this point also will be considered by the Rules Committee. It cannot be taken as a point of order now.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Division NO. 4

AYES

[12-27 P.M.]

Abdullahai, Mulla
Achal Singh, Seth
Achal, Shri
Achini Ram, Lala
Achuthan, Shri
Agrawal, Shri M. L.
Ajit Singh, Shri
Akarpuri, Sardar
Alagesan, Shri
Alekhar, Shri
Alva, Shri Joachim
Amrit Kaur, Rajkumari
Anandchand, Shri
Anthony, Shri Frank
Asthana, Shri
Ayyangar, Shri M. A.
Azad, Maulana
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Badan Singh, Ch.
Balkrishnan, Shri
Baldev Singh, Sardar
Balmiki, Shri
Banerjee, Shri
Bansal, Shri
Bansial, Shri
Barman, Shri
Becupal, Shri P. L.
Basappa, Shri
Basu, Shri A. K.
Basu, Shri K. K.
Bhagat, Shri B. R.
Bhatkdarshan, Shri
Bharati, Shri G. S.
Bhargava, Pandit M. B.
Bhargava, Pandit Thakur Das
Bhartiya, Shri S. R.
Bhatt, Shri C.
Bhawani Singh, Shri
Bhawani, Shri
Bheekha Bhai, Shri
Bhonsale, Shri J.K.
Bidari, Shri
Bisen, Dutt, Shri
Bogawat, Shri
Bose, Shri P. C.
Brisachwar Prasad, Shri
Broomo-Choudhary, Shri
Chakravartty, Shrimati Renu
Chaliha, Shri Bimalaprosad

Chanda, Shri Anil K.
Chandak, Shri
Charak, Th. Lakshman Singh
Chatterjee, Shri Tushar
Chatterjee, Dr. Susranjan
Chatterjee, Shri N.C.
Chattopadhyaya, Shri
Chaturvedi, Shri
Chaudhary, Shri G. L.
Chavda, Shri
Chettiar, Shri Nagappa
Chettiar, Shri T.S.A.
Chowdhury, Shri N. B.
Dabhi, Shri
Damar, Shri Amar Singh.
Damodaran, Shri G.R.
Damodaran, Shri Netur P.
Das, Dr. M. M.
Das, Shri B.
Das, Shri B. C.
Das, Shri B. K.
Das, Shri K. K.
Das, Shri N. T.
Das, Shri Ram Dhanl
Das, Shri Ramamanda
Das, Shri Shree Narayan
Datar, Shri
Deb, Shri S.C.
Deogam, Shri
Deasi, Shri K. N.
Dessi, Shri Khandubhai
Deshmukh, Shri C. D.
Deshmukh, Shri G. G.
Deshpande, Shri G. H.
Dholkia, Shri
Dhulekar, Shri
Dhuisiya, Shri
Digambar Singh, Shri
Diwan, Shri R.S.
Dube, Shri Mulchand
Dubey, Shri R.G.
Dutta, Shri S.K.
Dwivedi, Shri D.P.
Dwivedi, Shri M.L.
Easharan, Shri I.
Ebenezzer, Dr.
Gadgil, Shri
Gandhi, Shri Feroze
Gandhi, Shri M. M.
Gandhi, Shri V. B.
Garg, Shri R. P.

Ghose, Shri S.M.
Gidwani, Shri
Gridhari Bhol, Shri
Gopi Ram, Shri
Gounder, Shri K.S.
Govind Das, Seth
Guha, Shri A.C.
Gupta, Shri Badshah
Gupta, Shri R.K.
Hanada, Shri Benjamin
Hari Mohan, Dr.
Hada, Shri Subodh
Hazareka, Shri J.N.
Heda, Shri
Hembrom, Shri
Hem Raj, Shri
Ibrahim, Shri
Iqbal Singh, Sardar
Iyyunni, Shri C.R.
Jagjivan Ram, Shri
Jain, Shri A.P.
Jain, Shri N.S.
Jaipal Singh, Shri
Jaware, Shri
Jangde, Shri
Jatav-vir, Dr.
Jayaraman, Shri
Jayashri, Shrimati
Jena, Shri K.C.
Jena, Shri Niranjan
Jhunjhunwala, Shri
Jogendra Singh, Sardar
Joshi, Shri Jethalal
Joshi, Shri Krishnacharya
Joshi, Shri Lildhar
Joshi, Shri M.D.
Joshi, Shri N.L.
Joshi, Shrimati Subhadra
Jawala Prashad, Shri
Kajrolkar, Shri
Kamal Singh, Shri
Kamte, Dr.
Karmarkar, Shri
Kasiwal, Shri
Kasham, Shri
Kastu, Dr.
Kasral, Shri P.N.
Keshavlalengar, Shri
Khatke, Dr.
Khan, Shri Sadath Ali
Khedkar, Shri G.B.

Khuda Baksh, Shri M.
Kirolikar, Shri
Krishna, Shri M.R.
Krishna Chandra Shri
Kureel, Shri B.N.
Kureel, Shri P.L.
Lallanji, Shri
Laskar, Shri
Lingam, Shri N.M.
Lotan Rm, Shri
Madiah Gowade, Shri
Mahodaye, Shri
Majhi Shri Chaitan
Majhi, Shri R.C.
Majthia, Sarder
Malaviya, Shri K.D.
Malliah, Shri U. S.
Malvia, Shri B.N.
Malviya, Pandit C.N.
Malviya, Shri Motilal
Masuodi, Maulana
Mathew, Shri
Matthen, Shri
Mehta, Shri B.G.
Mehta, Shri Balwant Sinha
Mehta, Shri J.R.
Mishra, Shri Bibhuti
Mishra, Shri L.N.
Mishra, Shri Lokenath
Mishra, Shri M. P.
Mishra, Shri S. N.
Misra, Pandit Lingaraj
Misra, Shri B.N.
Misra, Shri R.D.
Misra, Shri S.P.
Mohiuddin, Shri
Moraika, Shri
More, Shri K.L.
More, Shri S.S.
Mucaliar, Shri C.R.
Muhammed Shaffee, Chaudhuri
Mukerjee, Shri H.N.
Mukne, Shri Y.M.
Muniswamy, Shri N.R.
Murthy, Shri B.S.
Mushar, Ghani G.S.
Mushar, Shri
Muthukrishnan, Shri
Naidu, Shri N.R.
Nair, Shri C.K.
Naradas, Shri
Nanda, Shri
Narasimhan, Shri
Naskar, Shri P.S.
Nathwani, Shri N.P.
Nehru, Shri Jawaharlal
Nehru, Shrimati Shrivratil
Nehru, Shrimati Uma
Ne amory, Shri
Naswi, Shri
Nevatia, Shri
Nijalingappa, Shri
Palchoudhury, Shrimati Ila
Pande, Shri B.D.

AYE—contd.

Pande, Shri C.D.
Pandey, Dr. Nataraj
Pannalal, Shri
Paragi Lal, Ch.
Parikh, Shri S.G.
Pataskar, Shri
Patel, Shri B.K.
Patel, Shri Rajeshwar
Patel, Shrimati Maniben
Patil, Shri Kanavade
Patil, Shri S.K.
Patil, Shri Shankargauda
Pawar, Shri V.P.
Pillai, Shri Thanu
Prabhakar, Shri Naval
Rachiah, Shri N.
Radha Raman, Shri
Raghunir Sahai, Shri
Raghubir Singh, Ch.
Raghubir Singh, Shri
Raghuramaiah, Shri
Raj Bahadur, Shri
Rajbhoj, Shri P.N.
Ramchander, Dr. D.
Ramchand Shastri, Swami
Ramanand Tirtha, Swami
Rameshmi, Shri M.D.
Rameshaiah, Shri
Ramaswamy, Shri P.
Ramaswamy, Shri S.V.
Ram Dass, Shri
Ramnarayan Singh, Babu
Ram Saran, Shri
Ram Shankar Lal, Shri
Ram Subhag Singh, Dr.
Rane, Shri
Ranjit Singh, Shri
Rao, Shri B. Shiva
Rao, Shri K.S.
Rao, Shri Seshagiri
Rao, Shri T.B. Vittal
Raut, Shri Bhola
Ray, Shri B. K.
Reddi, Shri Eswara
Reddy, Shri B. Y.
Reddy, Shri Janardan
Reddy, Shri R.N.
Richardson, Bishop
Roy, Shri Bishwa Nath
Rup Narayan, Shri
Sahu, Shri Bhagbat
Sahu, Shri Rameshwar
Saksena, Shri Mohanlal
Saksena, Shri S.L.
Sarnants, Shri S.C.
Sankarpanthan, Shri
Sarmah, Shri Debeswar
Satyawadi, Dr.
Saxena, Shri R.C.
Saxena, Shrimati Sushama
Sewal, Shri A.R.
Shah, Shri Raichandbhai
Shah, Shrimati Kamlendu Mati
Shahnawaz Khan, Shri

Sharma, Pandit K.C.
Sharma, Shri D.C.
Sharma, Shri K.R.
Sharma, Shri R.C.
Shastri, Shri Algu Rai
Shivananjappa, Shri
Shobha Ram, Shri
Shobhan Narayan, Shri
Shukla, Pandit B.
Siddananjappa, Shri
Singh, Shri D.N.
Singh, Shri D.P.
Singh, Shri G.S.
Singh Shri H.P.
Singh, Shri Jageswar
Singh, Shri Sret
Singh, Shri R.N.
Singh, Shri T.N.
Singhal, Shri S.C.
Sinha, Dr. S.N.
Sinha, Shri Anirudha
Sinha, Shri B.P.
Sinha, Shri G.P.
Sinha, Shri Jhulan
Sinha, Shri K.P.
Sinha, Shri Nageshwar Prasad
Sinha, Shri S.
Sinha, Shri Satya Narayan
Sinha, Shri Satyendra Narayan
Sinha, Shrimati Tarkeshwari
Sinha, Thakur Jugal Kishore
Sinhaasan Singh, Shri
Snatak, Shri
Subrahmanyam, Shri K.
Subramania Chettiar, Shri
Sundaram Dr. Lanka
Sundar Lal, Shri
Suresh Chandra, Dr.
Tek Chand, Shri
Tewari, Sardar R.B.S.
Thimmaiah, Shri
Thomas, Shri A.M.
Tiwari, Shri V.N.
Tiwari, Pandit B.L.
Tiwari, Shri R.S.
Tiwari, Pandit D.N.
Tirpathi, Shri H.V.
Tirpathi, Shri V.D.
Tyagi, Shri
Upadhyay, Pandit Manishwar Datt
Upadhyay, Shri Shiva Dayal
Upadhyaya, Shri Shiva Datt
Vaishnav, Shri H.G.
Vaishya, Shri M.B.
Varma, Shri B.B.
Varma, Shri M.L.
Veerawamy, Shri
Verma, Shri B.R.
Verma, Shri Ramji
Vidyalankar, Shri A.N.
Vyas, Shri Radhelal
Wilson, Shri J.N.
Wodeyar, Shri
Zaidi, Col.

NOES

Mascarene, Kumar Annie

The motion was adopted.

Mr. Speaker: The motion is carried by a majority of the total membership of the House and by a majority of not less than two-third of the Members present and voting.

Budget (General) for 1955-56 except Demands Nos. 4, 22, 85, and 181 which have already been voted on the 10th December 1955.

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): May I request you....

Mr. Speaker: I am making a statement and then the hon. Minister may make his statement.

A point of order was raised the previous day in respect of Demand No. 37 being marked as a charged demand—am referring to the item of Rs. 11

DEMANDS FOR SUPPLEMENTARY GRANTS

Mr. Speaker: The House will now proceed with further discussion and voting on the Demands for Supplementary Grants in respect of the